

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 14th July, 2023

S.O. 368 - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his/her territorial jurisdiction of District Kishtwar

S.No	Name of the Officer S/Shri	Designation
1.	Darpan Khajuria	ARA to DC (Naib Tehsildar)
2.	Sushil Kumar	Naib Tehsildar Sohal, Paddar
3.	Arjan Singh	Naib Tehsildar Lass, Drabshalla
4.	Naresh Vara	Naib Tehsildar, Mughalmaidan
5.	Bodh Raj	Naib Tehsildar, Atholi Paddar
6.	Majid Hussain	Naib Tehsildar, Chatroo
7.	Sujjad Hussain	Naib Tehsildar, Nagseni

By Order of the Government.

Sd/-
(Achal Sethi)
Secretary to Government,

No.Law/Powr/19/2022-10

Dated: -14-07-2023

Copy to the:-

- 1) Secretary to Government, Revenue Department.
- 2) Joint Secretary(J&K), Ministry of Home Affairs, Government of India
- 3) Divisional Commissioner, Jammu
- 4) District Magistrate, Kishtwar. This is with reference to his letter No. DCK/PS/23/F No 02/1226 Dated 11-07-2023
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website


(Senior Law Officer)

Department of Law, Justice and Parliamentary Affairs